

## Statement

Information Regarding Searches Conducted during the period from September, 1994 to November, 1994

(Rs. in lakhs)

State	No. of searches conducted	Value of assets seized			
		Cash	Jewellery	Others	Total
Andhra Pradesh	92	121.50	123.27	1016.86	1261.63
Assam (ONER)	—	—	—	—	—
Bihar	20	67.14	—	101.62	168.76
Delhi	105	64.60	13.06	34.56	112.22
Goa	—	—	—	—	—
Gujarat	157	171.60	260.73	829.59	1261.92
Haryana	37	44.60	—	34.05	78.65
Himachal Pradesh	—	—	—	—	—
Jammu & Kashmir	—	—	—	—	—
Karnataka	54	74.81	13.34	344.40	432.55
Kerala	16	16.38	24.34	156.68	197.40
Madhya Pradesh	7	38.97	6.18	152.42	197.57
Maharashtra	382	455.97	376.46	2111.28	2943.71
Orissa	4	0.21	—	6.38	6.59
Pondicherry	—	—	—	—	—
Punjab	79	69.35	149.85	233.93	453.13
Rajasthan	64	55.19	85.70	317.90	458.79
Tamil Nadu	69	134.23	203.12	135.85	473.20
Uttar Pradesh	64	105.34	45.90	314.82	466.06
West Bengal	135	207.97	306.29	1013.40	1527.66
	1285	1627.86	1608.24	6803.74	10039.84

[Translation]

**Mahila Co-operative Banks in Uttar Pradesh**

535. SHRI RAM BADAN: Will the Minister of FINANCE be pleased to state:

(a) the number of the Mahila Co-operative Banks functioning in Uttar Pradesh;

(b) whether the Union Government have received any request from the Government of Uttar Pradesh for opening more such banks; and

(c) if so, the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

[English]

**Offices of Assistant Labour Commissioner**

536. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have formulated guidelines for shifting offices of Assistant Labour Commissioner from one place to another;

(b) if so, the details thereof;

(c) whether the Government have any proposal to shift the offices of any Assistant Labour Commissioner in any of the Southern State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) & (d) A proposal to shift the office of Assistant Labour Commissioner (Central) Kolar Gold Field to Hubli in Karnataka is under consideration.

[Translation]

**Interim relief to Government Employees**

537. SHRI NARAIN SINGH CHAUDHRI:

SHRI SURYA NARAYAN YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Confederation of Central Government Employees has demanded the next instalment of Interim Relief for Government Employees;

(b) if so, the details thereof;

(c) if not, whether the Government propose to

release another instalment of Interim Relief to the Central Government Employees;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e) The Staff Side of the National Council of the JCM have demanded another instalment of Interim Relief. Similar demands have also been received from various Staff Associations. The demand was discussed in the National Council of JCM in its meeting held on 26.11.94. It was mutually agreed that Government will be moved to request the Pay Commission to look into this demand and submit a Report, if the Commission feels that it will not be possible for them to submit their final Report within a period of 18 months from the date of its appointment i.e. by 8th October, 1995.

[English]

#### Operation Plague

538. SHRI RAM VILAS PASWAN:

SHRI SANAT KUMAR MANDAL:

SHRI SRIKANTA JENA:

SHRI SHIV SHARAN VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India had offered free international tickets to attract foreigners to see India as a 'plague-free' safe tourist destination;

(b) if so, the details thereof stating the number of foreigners and natives who availed of the offer and the expenditure incurred by the airlines on that account;

(c) whether the Air India also mobilised its foreign resources for propagating the message that India was plague-free before offering the free tickets; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Air India has placed 500 tickets with the Department of Tourism to invite media personnel/opinion makers and major tour operators to visit India to see for themselves that the major tourist destinations are safe from plague. 282 media persons have availed this facility so far. There has been no revenue loss owing to issuance of such tickets.

(c) and (d) Air India has also mobilised its 100 offices abroad to:—

(1) Release direct mail shots to travel agents, tour operators, business houses and other major sources of business,

(2) Release advertisements in the local press highlighting the WHO announcement that India was plague free,

(3) Co-ordinate with the local Indian Missions to use their good offices with their counterparts, the foreign ministries of countries, to ensure that information that India was plague free reached the right sources,

(4) Liaise with the local press and media and organise press conferences jointly with the Govt. of India tourist offices to ensure that the adverse publicity of the prevalence of disease in India was effectively countered.

#### Income Tax dues with Cine Stars

539. SHRI SULTAN SALAHUDDIN OWAISI:

SHRI HARADHAN ROY:

Will the Minister of FINANCE be pleased to state:

(a) the names of cine stars from whom income tax of more than Rs. 10 lakhs was to be realised at the end of last three financial years;

(b) the total income tax arrears to be realised from them during the above period; and

(c) the action taken to realise these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) The names of the film stars against whom income-tax demand exceeding Rs. 10 lakhs was outstanding as on 31.3.92, 31.3.93 and 31.3.94 are given in the enclosed statement. The amounts outstanding are also indicated against their names.

(c) In many cases, the demands are disputed in appeals and the appellate authorities have been requested for priority disposal of appeals. Steps as provided under the law have been/are being taken for realising the tax arrears. Some of these steps include coercive measures like levy of interest and penalty, attachment of movable and immovable assets and then sale of property etc. In suitable cases prosecution is also launched.

#### Statement

S. No.	Name of the film star	Income-tax demand of Rs. 10 lakhs & above outstanding as on 31.3.92	31.3.93	31.3.94
1	2	3	4	5
(Rs. in lakhs)				
1.	Late Shri Amjad Khan	13.09	48.99	34.40
2.	Rajesh Khanna	38.67	102.00	100.60
3.	Hema Malini	19.45	15.67	—
4.	Raj Babbar	19.70	17.95	—
5.	S.K. Sharma	12.26	—	—
6.	Shatrughan Sinha	13.08	—	—
7.	Govinda Ahuja	18.04	29.22	—
8.	Tina Ambani	—	12.32	—
9.	G. Madhvi	—	14.79	18.75
10.	Dimple Khanna	—	16.63	1.86
11.	Ranbir Raj Kapoor	—	12.72	—
12.	Naseruddin Shah	—	12.27	—
13.	Late Kishore Kumar	—	—	45.52
14.	Vijay Anand	—	—	13.87
15.	Late Shri Prem Nazir	10.79	10.79	10.35
16.	K. Chiranjeevi	26.67	12.88	37.21
17.	Miss Smitha	15.24	14.24	13.44